

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-9078-JK (LD) of 2024

DATED:- 28 - 05 - 2024

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 28.05.2024

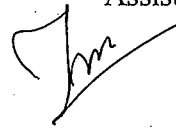
No:-LAW-OIC/5/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer



Reyaz Ali Bhat
28-05-24

Annexure to the Government Order No. 9078-JK(LD) of 2024 dated 28.05.2024

S. No.	Title of the case	OIC
1	FIR No. 154/2022 U/S 376/342/363/366 IPC of PS Bhaderwah titled Raju Sheikh Vs U.T of J&K	Sh. Waseem Mehmood, Dy. SP, SDPO Bhaderwah
2	MOHAMMAD AMIN KHAN VERSUS State of J&K & others (Now U.T) in OWP No.1474/2015, MP No. 911/2023.	Mr. Syed Yasir Farooq, JKAS (Deputy Secretary to the Government) Home Department
3	FIR No. 391/2016 U/s 8/15(b) NDPS Act of PS Udhampur titled State Vs Anil Singh.	Sh Gurmeet Singh, DySP Headquarter, Udhampur (Supervisory Officer)
4	UT of J&K Vs Majid Javaid Sheikh and Anr, FIR No.55/2023 u/s 8/22/29 NDPS Act P/S Baramulla.	Sh. Altaf Ahmad Khan, DySP Hqrs. Baramulla
5	UT of J&K Vs Mudasir Ahmad Wani whereby the accused involved in case FIR No.436/2022 u/s 302,307,326,IPC 7/27 I.A Act 16,18,19,20,39,38 IPC P/S Beerwah	Sh.Mohd Aftab Awan, SDPO Magam
6	UT of J&K Vs Majid Javaid Sheikh and Anr, FIR No.55/2023 u/s 8/22-29 NDPS Act. P/s Baramulla	Sh. Altaf Ahmad Khan, DySP Hqrs. Baramulla
7	Shahid Majeed Sheikh V/s U.T of J&K & Others in O.A. NO. 1343/2023.	Mr. Nasir Ahmad Shah, Dy. SP(S) (Personnel) PHQ,
8	Vijay Kumar Others Versus Union of India and Others in SWP No.623/2017, T.A. No. 759/2021.	Mr. Monish Kumar, JKAS, Under Secretary to Government, Home Department
9	FIR No. 53/2011 U/S 279/304-A RPC of PS Jhajjat Kotli, Jammu titled State Vs Amresh Mandal.	Aakash Kohli, JKPS S.D.P.O Nagrota,

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Reyaz